

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 845/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.12.2013 (Procurers PPA) and Schedule I (VIII) of the Power Purchase Agreement dated 19.12.2013 (PTC PPA) seeking compensation/consequential reliefs on account of occurrence of Change in Law event impacting revenues and costs during operating period.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Power Distribution Corporation Limited and Anr.

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, APNRL
Shri Pranav Sachdeva, Advocate, APNRL
Ms. Srishti Khindaria, Advocate, APNRL
Shri Sanyam Jain, Advocate, APNRL
Shri P Rohit Ram, Advocate, APNRL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner prayed for ten days' time to file a rejoinder to the reply filed by Respondent No.1, TNDPCL, on 6.1.2026. He also requested an early listing of the matter, preferably, in an afternoon session. Considering the above, the Commission permitted the Petitioner to file its rejoinder within ten days.

2. The Petition will be listed for hearing on **5.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

